15.27 hrs.

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMEND-MENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to move\*:

"That the Bill to amend the Sugar Undertakings (Taking over of Management) Act, 1978, be taken into consideration."

For maintaining the continuity of production of sugar, for avoiding undue hardship to cane producing fermers who were not getting prompt payment of cane supplied by them to the sugar factories and to best subserve the interests of all sections of the people, the Sugar Undertakings (Taking Over of Management) Ordinance, 1978 was promulgated on the 9th November, 1978. The Ordinance was replaced by the Sugar Undertakings (Taking Over of ment) Act. 1978 (49 of 1978). The Act. provided for the vesting of the management of the sugar undertakings in Central Government under certain circumstances.

Immediately after the Act, was promulgated, action was taken according to the provisions of the Act the erring sugar mills and as of today 10 sugar mills have been taken over However, while administering the provisions of the Act, it was noticed that the original wording of a particular section of the Act had given rise to some ambiguity which needed clarification. Under section 8(1) (b) of the Ordinance, where the Central Government is satisfied that on any date in any sugar year any sugar undertaking has, in relation to the cane purchased before that date for the purposes of the under-

taking, arrears of cane dues to the extent of more than ten percent the total price of the cane so purchased during the immediately ceding year, the Central Government may issue a notice to the owner such sugar undertakings calling upon him, among other things, to show cause as to why the management of such undertaking should not be taken over by the Central Government. A view has been put forth that arrears of cane dues referred to in this section refer only to the arrears cane dues which will accrue in current sugar year. However, this was not the intention of the Government while framing the Act This interpretation would in fact undermine very object with which the Act was framed, i.e., with a view to give relief to the cane growers who have to wait indefinitely for getting back the price of their produce from the factories. Hence, it was felt that it would desirable to amend section 3(1) (b) of the Act to bring out clearly sense behind the words and the interest of the cane growers. As Parliament was not in Session immediate action was necessary not only to continue effective action under the Act but also to validate action already taken, the Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1979, was promulgated by the President on 31-1-79. The present Bill is to replace the above Ordinance.

The present amendment is a necessary concomitant for the smooth administration for the provisions of the Act. As such, I commend the Bill for the consideration of the House and its early passing.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to amend the Sugar Undertakings (Taking over of

<sup>&</sup>quot;Moved with the recommendation of the President.

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MR.

Prevention of Social Disabilities Bill

[Mr. Dv. Speaker]

Management) Act, 1978, be taken

question is: into consideration."

Now we will take up Private Members' Bills.

duce a Bill further to amend the Constitution of India."

"That leave be granted to intro-

DEPUTY-SPEAKER:

15.31 hrs.

INDIAN (AMEND-**FISHERIES** MENT) BILL\*

(Amendment of Sections , 4, etc.)

SHRI PIUS TIRKEY (Alipurduar). I beg to move for leave to introduce a Bill further to amend the Indian Fisheries Act. 1897

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897".

The motion was adopted.

SHRI PIUS TIRKEY: I beg to introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT) BILL\*

Amendment of Article 224

SHRI EDUARDO FALEIRO (Marmugao): I beg to move for leave to introduce a Bill further to smend the Constitution of India

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

POLYGAMY PROHIBITION BILL\*

P. RAJAGOPAL SHRI NAIDU (Chittor): I beg to move for leave to introduce a Bill to provide for prohihtion on polygamy in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prohibition on polygamy in India."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

15.23 hrs.

PREVENTION OF SOCIAL DISABI-LITIES BILL contd.

DR. VASANT KUMAR PANDIT (Rajgarh): Last time I had moved:

"That the Bill to prevent the imposition of social disabilities by B member or members of a community on a member of members of his or their own community, to provide for penalties for such an act or acts

<sup>\*</sup>Published in Gazette of India Extra ordinary Pert II, Section . 2 dated ~-1979.